

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7372/2024
(Arising out of impugned final judgment and order dated 22-02-2024
in CRA No. 2710/1986 passed by the High Court Of Judicature At
Allahabad)

HUKUM SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 103641/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Mr. Adarsh Saini, Adv.
Ms. Ambika Atrey, Adv.
Ms. Jyoti Verma, Adv.
Ms. Megha Tyagi, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Shweta Yadav, Adv.

Mr. Mayur Chaturvedi, Adv.
Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondent
nos. 2, 4 and 5 states that he has received
instructions to appear on behalf of respondent no. 3
also and prays for some time to file vakalatnama.

As such, three weeks time is granted to file vakalatnama and counter affidavit, if any. List thereafter.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)